

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

DATED: 25th DAY OF AUGUST 1998

CORAM : HON'BLE MR. S.DAYAL, A.M.

HON'BLE MR. S.L.JAIN, J.M.

ORIGINAL APPLICATION NO.359 OF 1998

P.K.Tiwari son of Late Shri P.N.Tiwari,
R/o 56, Bahadurganj, Allahabad.

.... Applicant

C/R Shri B.B.Sirohi, Advocate.

Versus

1. Divisional Commercial Superintendent,
Northern Railway, Allahabad.
2. Senior Divisional Commercial Superintendent,
Northern Railway, Allahabad.
3. Union of India through the General Manager,
Northern Railway, Baroda House, New Delhi

.... Respondents

C/R

ORDER

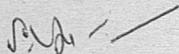
BY HON'BLE S.DAYAL, A.M.-

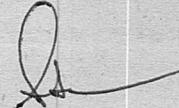
This O.A. has been filed for setting aside order
of punishment dated 18.4.91, the order of enhancement
dated 27.1.92.

2. The learned counsel in reply to our query on
limitation mentions that his appeal filed against the order
dated 27.1.92 was received by the respondents on 14.3.92

and is still pending.

3. In the circumstances, we feel it appropriate to direct the respondents to dispose of the appeal, in case it was received by them within time and is still pending disposal ~~on~~ the applicant furnishing a copy of this order along with a copy of memorandum of appeal and its annexures. The O.A. is disposed with the above direction at the admission stage.


MEMBER (J)


MEMBER (A)

Gc